

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1271/2024/PB

IN THE MATTER OF:

SHRI KHROO L PARIAT.

...APPLICANT

VERSES

STATE OF MEGHALAYA & ORS.

...RESPONDENTS

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Filed on: 24.04.2026
New Delhi

Filed by



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1271/2024 (PB)

IN THE MATTER OF:-

Shri Khroo L. Pariat

...Applicant

VERSUS

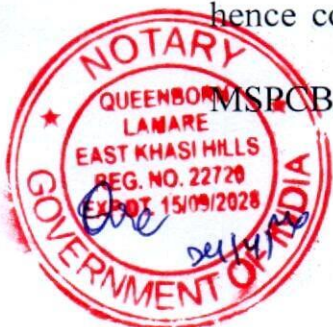
State of Meghalaya & Ors

..Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 –
MEGHALAYA STATE POLLUTION CONTROL BOARD
(MSPCB) PLACING ON RECORD COMPLIANCE ACTION
TAKEN AND THE DETAILED REPORT OF THE JOINT
COMMITTEE IN COMPLIANCE OF ORDERS DATED 04.02.2026
AND 11.03.2026.**

I, **Dr. George Hagi Chyrmang**, MFS, s/o (L) D. Kyndiah, aged about 45 years, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby solemnly affirm and declare as under:-

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board (MSPCB), and as such in my official capacity, I am well conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.



SL / Instrument No 62
Date 24-04-2026

2. That vide Order dated 11.3.2026, this Hon'ble Tribunal was pleased to observe and direct as under:-

"10. Keeping in view the seriousness of the issue which has been lingering for over last one year and the fact that no ground level action is visible, it is hereby directed that:-

- i. Meghalaya PCB shall initiate action against the violations including imposition of EC on PWD and submit a report before the next date of hearing.*
- ii. Chief Engineer, PWD will ensure that the site is remediated, the muck is cleared and all necessary erosion measures in land slide prone areas are remediated by following appropriate scientific methods within a period of two months.*
- iii. PWD shall ensure that the places where muck and solid has been excavated are remediated and plantation is carried out in consultation with the forest department.*
- iv. The PWD shall ensure that adequate clean drinking water is supply to the villagers who are affected on account of the said road constructions."*

3. That in compliance with the above direction, the Board has accordingly imposed Environmental Compensation (EC) upon PWD (Roads) in exercise of its power under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 totaling to Rs. 31,25,000/- (Rupees Thirty-One Lakh and Twenty-Five Thousand only) vide letter dated



MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

23.03.2026 wherein a 30 (Thirty) days period was granted for making payment.

(A copy of the letter dated 23.3.2026 issued to PWD (Roads) under Section 33A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981 is marked and annexed as Annexure R/1.)

4. That further, the Board has issued directions under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 vide communication dated 23.03.2026 to PWD (Roads) to undertake the following remedial measures:-

- i. Clear all dumped material from upstream of the Myntdu River and its tributaries to prevent further siltation of the drinking water reservoir within a period of two months.
- ii. After debris removal, carry out proper slope dressing and plantation on top soil to prevent future erosion and runoff during the monsoon.
- iii. Ensure that cleared material is transported and disposed of strictly at the Demthring designated dumping site under intimation to MSPCB as per provisions of the Construction & Demolition Waste Management Rules, 2016.

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong



(A copy of the communication dated 23.3.2026 containing directions issued to PWD is marked and annexed as Annexure R/2.)

5. That in further compliance with the directions of this Hon'ble Tribunal passed vide order dated 04.02.2026, the Joint Committee conducted inspections of the site on 23.02.2026 and 21.04.2026 and has prepared a detailed report after examining the grievances, ground conditions and remedial measures undertaken.


(A copy of the Joint Committee report is marked and annexed as Annexure R/3.)

6. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

Date: 24.04.2026

Place: Shillong

Identified by:-


(Miss. P. S. Barch)
(Advocate)


DEPONENT
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Solemnly Affirmed before me this Day on 24/4/26 The deponent is identified by Ms P. S. Barch Advocate
I Certify that the contents of the Affidavit are read over and Explained to the Deponent who verified the same before me.




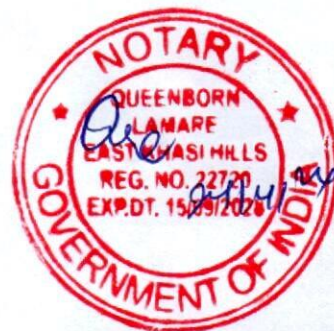
VERIFICATION

I, **Dr. George Hagi Chyrmang**, aged about 45 years, serving as Member Secretary, Meghalaya State Pollution Control Board (MSPCB), Respondent No. 5, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby state that I have submitted this Affidavit on solemn affirmation and oath. I have verified that the facts are true to the best of my personal knowledge and belief. I have not suppressed any material fact known to me and relevant to this matter.

Date: *24.04.2026*

Place: *Shillong*


DEPONENT
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong



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ANNEXURE- R/1

TOP PRIORITY

No. MPCB/TB-116/2025/2025-2026/ 49

Dated Shillong, the 23rd March, 2026

To,

The Chief Engineer (NH),
Public Works Department (Roads)
Meghalaya, Shillong

Sub: **DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974**

Sir,

1. Whereas, Section 24 1(a) of the Water (Prevention & Control of Pollution) Act, 1974 prohibit the use of stream or well for disposal of polluting matter, etc "no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land";
2. Whereas, Section 24 1(b) of the Water (Prevention & Control of Pollution) Act, 1974 prohibit the use of stream or well for disposal of polluting matter, etc "no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences";
3. WHEREAS, Ministry of Environment, Forest and Climate Change has notified "Construction and Demolition Waste Management Rules, 2016" vide GSR 317(E); dated 29th March, 2016 henceforth known as the said rules;
4. Whereas, as per Sub Rule (2) of Rule (5) of the Construction Waste & Demolition Rules, 2016 states that "The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority."
5. Whereas, observations made during the inspection of the Joint Committee on 23rd February, 2026 regarding the Construction of Jowai-Bypass with pave shoulder connecting NH-40E and NH-44 by M/s Dhar Construction Company Ltd. revealed that:
 - i. Excavated earth was dumped in many areas near River Myntdu.
 - ii. Earth cutting and dumping were observed directly on the slope with minimal protective measures like silt fences or retention walls. Even though sand bags pallasiding were provided,

OK

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



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at the base of the bridge at Liar Pam Kam, however it is found to be insufficient to control the debris that was already dumped.

- iii. Construction debris was observed being pushed directly towards the river. Improper disposal of construction debris and waste was noted. Piles of waste materials were found near the riverbank.
- iv. The reservoir was inspected and found to be suffering from reduced capacity (decrease depth) due to siltation originating from the damaged tributaries as a result of the said Road construction illegal dumping.
- v. Proper environmental safeguards were not being followed.
- vi. A designated dumping site has been identified by PWD but authorization is yet to be granted by MSPCB due to incomplete documentation.

Now, therefore, in exercise of the power conferred under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, it is hereby directed as following:

- i. Clear all dumped material from upstream of the Myntdu River and its tributaries to prevent further siltation of the drinking water reservoir within a period of two months.
- ii. After debris removal, carry out proper slope dressing and plantation on top soil to prevent future erosion and runoff during the monsoon.
- iii. Ensure that cleared material is transported and disposed of strictly at the **Demthring** designated dumping site under intimation to MSPCB as per provision of the Construction & Demolition Waste Management Rules, 2016

An action taken report in this regard shall be submitted at the earliest.


(R. NAINAMALAI, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board

Memo No. MPCB/TB-7(B)/VOL-1/2021/2024-2025/49-A

Dated Shillong, the 23rd June, 2024
Shillong

Copy to:

1. The Deputy Commissioner, West Jaintia Hills District, Jowai for kind information and necessary action.


MEMBER SECRETARY

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ANNEXURE - R/2

BY REGISTERED POST

No. MPCB/TB-116/2025/2025-2026/ 48

Dated Shillong, the 23rd March, 2026

To,

The Chief Engineer (NH),
Public Works Department (Roads)
Meghalaya, Shillong

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation.

Whereas, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, in its order dated 11.03.2026 in O.A. No. 1271/2024 Shri Khroo L Pariat vs. State of Meghalaya & Ors., has directed the Meghalaya State Pollution Control Board to initiate action against the violations including imposition of Environmental Compensation on Public Works Department;


And whereas, based on an inspection conducted by Joint Committee on 23rd February, 2026 it was observed regarding the Construction of Jowai-Bypass with pave shoulder connecting NH-40E and NH-44 had resulted in violations of environmental norms

And whereas, such violations are in contravention of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986, as well as the directions issued by the Hon'ble NGT and the CPCB;

Now, therefore, in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, read with the 'Methodology for Assessment of Environmental Compensation' issued by the CPCB and adopted by the Meghalaya State Pollution Control Board; the Board hereby imposes an Environmental Compensation on **The Chief Engineer (NH), Public Works Department (Roads)** for the above-mentioned violations, amounting to **₹31,25,000/- (Rupees Thirty One Lakhs Twenty Five Thousand only)**.

The said Environmental Compensation shall be remitted within 30 (thirty) days from the date of receipt of this notice, through a Demand Draft or Banker's Cheque drawn in favour of "Member Secretary, Meghalaya State Pollution Control Board, Shillong."

Failure to comply with the above direction within the stipulated period shall compel the Meghalaya State Pollution Control Board to initiate further proceedings, including but not limited to initiation of prosecution or other actions as deemed fit under the provisions of the Water Act, Air Act, and Environment (Protection) Act, 1986.


(R. NAINAMALAI, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

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INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NGT IN ORIGINAL APPLICATION (O.A.) NO. 1271/2024 ORDER DATED 04.02.2026 (KHROO L PARIAT VS. STATE OF MEGHALAYA7 & ORS

1. Background: The Hon'ble National Green Tribunal in Original Application (O.A.) No. 1271/2024 order dated 04.02.2026 at para 11 of the said order, has issued relevant directions as given below:

“In view of the facts and circumstances of the case, we consider it appropriate to constitute a Joint Committee to verify the factual position and take appropriate remedial action. Accordingly, Joint Committee comprising of representatives of Ministry of Jal Shakti, Government of India, Chief Secretary, Government of Meghalaya, representative of Member Secretary, Meghalaya, State Pollution Control Board, representative of Water Resources Department, Public Works Department and Jowai Municipal Board and direct the same to undertake requisite visits to the sites in question, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take/ suggest appropriate remedial action by following due course of law and submit its report with requisite details regarding action already taken and action to be taken with timelines for execution/completion and compliance status in respect of compliance with the environmental norms and contractual obligations by PWD and executing agencies. The Member Secretary, Meghalaya State Pollution Control Board will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed within one month.”

2. Action taken:

2.1 Constitution of the Joint Committee:

In compliance with the Hon'ble NGT Order, The State Government of Meghalaya, Ministry of Jal Shakti, Meghalaya State Pollution Control Board, Public Works Department, Water Resources Department, Jowai Municipal Board have nominated following officials as members of the Joint committee:

- i. Shri. S.C. Sadhu, IAS, Secretary, Forests & Environment Department, Government of Meghalaya
- ii. Er. Abhay Kumar, CWES, General Manager, Brahmaputra Board, Ministry of Jal Shakti
- iii. Smti. Amabilis Phawa, Superintending Engineer, PWD (Roads), Jowai Circle
- iv. Shri. C.E. Wahlang, Superintending Engineer (WR), HPD, Water Resource Department
- v. Shri. S. Syiem, Senior Environmental Engineer, Meghalaya State Pollution Control Board
- vi. Shri. Manhunbeitki Passah, Executive Engineer, Jowai Municipal Board

3. About the Project Site:

- a. **Project area:** The instant matter is related to the construction of the Jowai- Bypass Road with a paved shoulder, connecting NH-40E and NH-44 over a total length of 5.915 kilometers.
- b. **Award of Contract:** The project was initially awarded to M/s Kampong Kamyer Company from Arunachal Pradesh in March 2022 and canceled due to technical reasons. The contract was subsequently awarded to M/s Dhar Construction Company on January

16, 2023, with a completion timeline of 18 months. While the original deadline was July 2024, officials from PWD (Roads) informed that the work is now completed but the road is yet to be opened since the bridge at upstream of Liar Pam Kam has just completed in March 2026.

- c. **Flow of Myntdu River near the project site:** The construction of the Jowai- Bypass Road is taking place along the hillocks near the Myntdu River. The Myntdu River, which originates at Mih Myntdu near Jowai town in Meghalaya, flows around the town and merges with Liar Pam Kam Stream and Mynkrem Stream near the road construction site that connects NH-40E and NH-44. The Myntdu River continues downstream through Jowai Town, where raw water is extracted for treatment at the Water Treatment Facility operated by the Public Health Engineering (PHE) Department in Jowai, to supply drinking water to the town's residents.

4. Inspection by the Joint Committee:

An inspection by the Joint Committee was carried out on **23rd February, 2026** and **21st April, 2026** and had visited the various sites along Myntdu River. Interaction with all stakeholders to collect the factual information regarding the allegations made in the OA in presence of the applicant and representative of the concerned project proponents.

5. Observations of the Joint Committee are as follows:

Grievance No.	Grievance Description	Inspection Findings
1.	<p>Illegal and Indiscriminate Road Construction: PWD has undertaken road construction along hillocks adjoining the Myntdu River without adequate environmental safeguards, causing ecological damage.</p>	<p>The inspection confirmed that PWD had undertaken road construction along hillocks adjoining the Myntdu River without adequate environmental safeguards. At multiple sites along the river and its tributaries, no environmental safeguards were observed.</p> <ul style="list-style-type: none"> • At Liar Pamkam Stream - Way Point No.1 (GPS 25°27'5.05"N 92°10'53.49"E; 25°27'4.84"N 92°10'55.02"E; 25°27'5.21"N 92°10'55.47"E & Photos as Annexure-I): Earth cutting and dumping were observed directly on the slope without any protective measures like silt fences or retention walls. Even though sand bags pallasiding were provided, at the base of the bride, however it is found to be insufficient to control the debris that was already dumped. • At Mynkrem Stream - Way Point No.2 (GPS 25°26'23.60"N 92°10'55.66"E & Photos as Annexure-II): Construction activities directly linked to the indiscriminate dumping of muck into the stream. Sand bags pallasiding has been carried

Grievance No.	Grievance Description	Inspection Findings
		<p>out in this particular stretch.</p> <ul style="list-style-type: none"> • At Treiong Rieng Stream - Way Point No.3 (GPS 25°26'7.73"N92°11'9.54"E& Photos as Annexure-III): Construction debris was observed being pushed directly towards the river. Clearing of the debris accumulated in the river has been started by PWD and the contractor.
2.	<p>Dumping of Muck and Construction Debris into the River: Earth, muck, and debris are being directly discharged into the Myntdu River, causing heavy siltation.</p>	<p>This grievance was fully substantiated with evidence at multiple locations:</p> <ul style="list-style-type: none"> • Liar Pamkam Stream (WP No.1 attached as Annexure -I). A lot of earth and debris have been dumped under the bridge. Even though sand bags were provided on the slopes but it was noted that a lot of the soil/debris has slid downhill. • Mynkrem Stream (WP No.2 attached as Annexure -II): Construction activities were directly linked to the indiscriminate dumping of muck into the stream. • Treiong Rieng (WP No.3 attached as Annexure -III): Construction debris and earthwork was observed being pushed directly towards the river thereby reducing the width of the river from its original width. Clearing of the debris accumulated in the river has been started by PWD and the contractor to bring the river to its original state.
3.	<p>Damage to Agricultural Land and Paddy Fields: The flow of debris and soil has destroyed paddy fields in Pynthornein and Pynthorwah.</p>	<ul style="list-style-type: none"> • At Liar Pamkam Downstream - Way Point No.4 (GPS 25°27'13.29"N92°11'13.25"E& Photos as Annexure-IV): It was observed that debris originating from construction activities at the hilltop is being washed downstream during periods of heavy rainfall. Officials from the Public Works Department (PWD) informed the Committee that the contractor had undertaken clearance of debris from the affected paddy fields for which it was duly noted by the members of the Joint Committee. However, it was also observed a portion of the land near the main road complete removal of debris is yet to be completed since the landowners informed that they will clear the debris by themselves. (Copy of letter from landowners is attached at Annexure-V).
4.	<p>Degradation of River Ecology and Aquatic Life: Activities have caused severe harm to aquatic life, flora, and fauna.</p>	<p>The inspection found direct evidences of habitat destruction:</p> <ul style="list-style-type: none"> • Tributary Blocked-Way Point No.1 (GPS 25°27'5.05"N92°10'53.49"E; 25°27'4.84"N

Grievance No.	Grievance Description	Inspection Findings
		<p>92°10'55.02"E; 25°27'5.21"N 92°10'55.47"E & Photos as Annexure-I): The stream at Liar PamKam was observed to be completely blocked by debris.</p> <ul style="list-style-type: none"> • Siltation: Heavy siltation was observed in the Myntdu river and at the PHE reservoir. • Fish Sanctuary Threatened: The petitioner specifically pointed out, and the committee noted, that a fish sanctuary located downstream of the reservoir is being affected by the siltation.
5.	<p>Threat to Drinking Water Source: The Myntdu River, the primary source of drinking water for Jowai town, has been polluted.</p>	<p>The Joint Committee noted that the PHE Department of Jowai Town draws drinking water from the Myntdu River by constructing a small dam/reservoir. The intake is located about 5-6 km downstream from the road construction site. The raw water intake point is situated approximately 1.5-2 km downstream from the water treatment facility. Capacity of the reservoir has decreased due to siltation. The entire stretch of observed pollution (tributaries and main river) ultimately drains into this reservoir, which feeds the Public Health Engineering (PHE) water supply schemes for Jowai.</p>
6.	<p>Impact on Catchment Areas, Tributaries, and Reservoirs: Construction has damaged catchment areas, tributaries, and the reservoir.</p>	<ul style="list-style-type: none"> • Catchment Areas: The inspection of Khliehtyrchi Falls confirmed it as a key catchment area. • Tributaries: Liar Pamkam & Mynkrem were found heavily damaged by rampant debris dumping. • Reservoir/Dam: The reservoir was inspected and found to be suffering from reduced capacity (decrease depth) due to siltation originating from the damaged tributaries as a result of the said Road construction illegal dumping. It maybe informed that the Water Resources Department vide letter No. CE/WR/ESTT-248/Pt-1(A)/2026-2026/21 dated 6th April, 2026 have requested the National Institute of Hydrology to undertake studies on sedimentation, desiltation and restoration of Myntdu River and Jowai PHE Water Supply reservoir. (Copy of letter is attached at Annexure-VI)
7.	<p>Failure of Contractors to Address Damage: The initial contractor (M/s Kampung Kamyer Trading Co.) abandoned</p>	<p>The inspection confirmed that construction of the Road had happened by not following proper environmental safeguards.</p>

Grievance No.	Grievance Description	Inspection Findings
	the project, and the subsequent contractor (M/s Dhar Construction Co.) continues work while ignoring public grievances.	
8.	Lack of Compensation or Remediation for Affected Persons: Despite appeals, no compensation or corrective measures have been provided to affected farmers and residents.	The representative from PWD has informed that compensation has been paid by the construction company to the affected paddy field owners (copy of compensation paid is at Annexure-VII)
9.	Inaction and Apathy of Government Authorities: Appeals to the State Government have failed to elicit any effective response.	It may be informed that the Meghalaya State Pollution Control Board has been monitoring the said project from time to time, whereby Directions to Public Works Department and M/s Dhar Construction Company have already been served (copy of directions is at Annexure – VIII) besides Water quality monitoring and analysis being carried out and report is attached at Annexure-IX . The water quality analysis reveals that the water meets the criteria for primary water quality for bathing as per MoEF Notification 25 th September, 2000. This inspection itself is a response to the grievance. However, the findings reveal why the petitioner felt there was inaction: <ul style="list-style-type: none"> • Despite complaints, the dumping continued unabated all around the project site. • The designated dumping site at Demthring was found to be unused, indicating a lack of enforcement by authorities to ensure contractors dispose of waste properly. • The PWD's representative response at Liar Pamkam—that slope "dressing and plantation" was not in their Detailed Project Report (DPR)—shows a systemic failure to integrate environmental protection into project planning.
10	Cultural, Religious, and Community Harm: Degradation undermines the religious and spiritual significance of the river for the Jaintia community.	The committee specifically visited Khliehtyrchi Falls , identified as a site of religious importance. Finding: The committee noted that this specific site has "no direct impact from road construction." However, they acknowledged its significance as a catchment area.

Grievance No.	Grievance Description	Inspection Findings
11	<p>Absence of Protective Buffer Zones and Regulatory Enforcement: No buffer zone has been maintained along the riverbanks, facilitating violations.</p>	<p>The inspection confirmed the absence of a functional buffer zone, as construction and dumping were observed right up to the edge of streams and the river. The report mentions:</p> <p>It was informed that the MSPCB has already requested the Government of Meghalaya to declare the Stretch of Myntdu River from Jingkieng Myntdu up to PHE Drinking Water Supply Source as a "Critical Catchment Area" as per Meghalaya Protection of Catchment Areas Act, 1990 (copy of letter is attached at Annexure-X).</p> <p>It was informed that the Government of Meghalaya has notified the Water Bodies Guidelines 2023, which regulate activities in and around water bodies (riverine and non-riverine respectively)(copy of letter is attached at Annexure-XI)</p>
12	<p>IA No. 691/2025 regarding non-implementation of Rule 8 of C&D(WM) Rules, 2016.</p>	<p>It was informed that PWD is yet to be granted authorization under Construction & Demolition Wastes Rules, 2016 by the MSPCB due non submission of documents.</p>

6. VERIFICATION OF ACTION TAKEN BY PROJECT PROPONENT WITH REGARD TO PWD LETTER NO. PW/SW/NH/23/2025/279 DATED 23.01.2026

- i. It was observed that the contractor had undertaken clearing of the debris and boulders from the affected paddy fields. However, debris was still observed near the paddy fields downstream of Liar Pam Kam for which representatives from PWD informed that cleaning could not be completed since the landowners has requested to leave some debris along both side of the stream to protect the paddy field from overflow of the stream during heavy rainfall. (copy of letter from landowners is attached at Annexure-V)
- ii. A designated dumping site has been identified by PWD but authorization is yet to be granted by MSPCB due to incomplete documentation.
- iii. Temporary protective measures such as sand bag palasiding and localized slope stabilization have been undertaken as immediate mitigation steps during construction. However it was found to be insufficient to control the debris that was already dumped. The representative from PWD informed that they have been directed to provide geotextile nets for slope stabilization at all the vulnerable portions of the road. (Copy of letter from Chief Engineer, PWD is attached at Annexure – XII)

- iv. Plantation has been carried out at various stretches of the road construction but mortality rate is high for which the PWD has requested DFO, Forests & Environment Department for 700 nos. of tree sapling. (Copy of letter from Executive Engineer, PWD to DFO, Forests & Environment Department requesting for 700 nos. of tree sapling is attached at Annexure- XIII).

7. RECOMMENDATIONS:

1. Liar Pamkam Stream:

- To immediately clear all earth and debris dumped under the bridge that has led to blockage of the rivulet downstream.
- After debris removal, carry out proper slope dressing/ geotextile nets and plantation on top soil to prevent future erosion and runoff during the monsoon.
- Ensure that cleared material is transported and disposed of strictly at the Demthring designated dumping site under intimation to MSPCB as per provision of C&D.

2. Mynkrem Stream

- To immediately stop the indiscriminate dumping of muck and construction debris into the stream.
- Clear all dumped material from the stream and riverbanks.
- After debris removal, carry out proper slope dressing/ geotextile nets and plantation on top soil to prevent future erosion and runoff during the monsoon.
- Transport and dispose of all cleared material strictly at the Demthring designated dumping site.

3. TreiongRiang

- Clear all debris and earth that has reduced the width of the river.
- After debris removal, carry out proper slope dressing/ geotextile nets and plantation on top soil to prevent future erosion and runoff during the monsoon.
- Ensure proper disposal of all cleared material at the Demthring designated dumping site.

4. Myntdu River (Main River)

- The Water Resources Department is to carry out a study for the desilting of the river to for the purpose of remediation and restoration of its capacity and protect water quality.
- The contractor is to be directed to clear all debris from upstream of the Myntdu River and its tributaries to prevent further siltation of the drinking water reservoir.

5. PHE Reservoir / Drinking Water Source

- The Water Resources Department & Public Health Department is to carry out study for desiltation of the reservoir to restore its capacity and protect water quality.
- Ensure all upstream cleanups by the contractor (Liar Pamkam, Mynkrem, TreiongRiang) is completed to prevent further siltation of the reservoir for which action taken report shall be furnished to MSPCB.


6. Paddy Fields (Pynthornein and Pynthorwah)


- To immediately clear the remaining debris still accumulated near the paddy fields which may find its way to the river during monsoon season.
- Ensure source control by clearing debris from upstream construction sites (Liar Pamkam, etc.) to prevent further damage during rainfall.

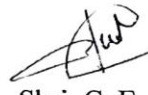
7. Khliehtyrchi Falls (Catchment Area)


- While no direct impact from road construction was observed at the falls itself, the Soil and Water Conservation Department, Water Resources Department and Forest & Environment Department are to take up the responsibility for its protection as a key catchment area.


Shri. S. C.
Sadhu, IAS
Secretary
Forests &
Environment
Department


Er. Abhay Kumar,
CWES
General Manager
Brahmaputra
Board


Smti. Amabilis
Phawa
Superintending
Engineer
PWD (Roads)


Shri. C. E.
Wahlang
Superintending
Engineer
Water Resource
Department


Shri. S. Syiem
Environmental
Engineer
MSPCB


Shri. Manhunbeitki
Passah
Executive Engineer,
Jowai Municipal
Board

Map Showing the Flow of Myntdu River and Its Affected Tributaries









ANNEXURE-IV



GPS Map Camera
West Jaintia Hills, Meghalaya, India
Jowai Main Road, Thadlaskein, West Jaintia Hills, Meghalaya
793151, India
Lat 25.453760, Long 92.187368
Monday, 23/02/2026 01:06 PM GMT+05:30
Note : Captured by GPS Map Camera



GPS Map Camera
West Jaintia Hills, Meghalaya, India
Jowai Main Road, Thadlaskein, West Jaintia Hills, Meghalaya
793151, India
Lat 25.453691, Long 92.187015
Monday, 23/02/2026 01:01 PM GMT+05:30
Note : Captured by GPS Map Camera

TO WHOM IT MAY CONCERN

We the undersign Paddy field Owners of Myntdu(Pynthor Nein), hereby inform that the muck and debris, comprising of sand and boulders deposited as a consequence of Cyclone Remal in the year 2024 at the Liar Pamkam stream and the adjoining paddy field, has been almost cleared, and the rest will be duly completed after the monsoon.

A minimal quantity of material has been deliberately retained along the banks of the Liar Pamkam stream as a protective measure to mitigate the risk of overflow into our paddy fields during the forth coming monsoon season. Hence, no further clearance of muck or debris is deemed necessary at present.

This certification has been executed and simultaneously signed on the 10th April, 2026.

Sl. No.	Name of Paddy Field Owner	Signature
1.	Smt.Meti Pakyntein	<i>M. Pakyntein</i> 22/4/26
2.	Smt.Rina Challam	<i>R. Challam</i>
3.	Smt.Lamsah Challam	<i>L. Challam</i>
4.	(L)Smt.Bibian Pakyntein	<i>B. Pakyntein</i>
5.	Smt.Riya Rymbai	<i>R. Rymbai</i>
6.	Smt.Iris Challam	<i>I. Challam</i>
7.	Smt.Laso Dkhar	<i>L. Dkhar</i>
8.	Smt.Hunbih Khyriem	<i>H. Khyriem</i>
9.	Smt.Original Pakyntein	<i>O. Pakyntein</i>


Executive Engineer P.W.D. (Rds)
Jowai Central Division, Jowai



GOVERNMENT OF MEGHALAYA
OFFICE OF THE CHIEF ENGINEER
WATER RESOURCES DEPARTMENT
MEGHALAYA SHILLONG

Email Id - ce.megwr18@gmail.com, ce.wr-meg@gov.in



No. CE/WR/Esstt-248/Pt-1(A)/2025-26/21

Dated Shillong, the 6th April 2026

From,

Smti. A.D. Blah
Chief Engineer (WR),
Water Resources Department
Meghalaya, Shillong.

To,

The Head
National Institute of Hydrology
North Eastern Regional Centre
Guwahati

Subject: Request for undertaking studies on sedimentation, desiltation, and restoration of Myntdu River and Jowai PHE Water Supply Reservoir, West Jaintia Hills District

Sir/Madam,

With reference to the subject cited above, I am to invite your kind attention to the ongoing environmental concerns relating to the Myntdu River in Jowai, West Jaintia Hills District, Meghalaya.

The Myntdu River, originating near Mihmyntdu village and flowing through Jowai town, has historically served as the primary source of drinking water supply under Public Health Engineering (PHE) scheme and as an irrigation source for the agriculturally significant valleys of Pynthorwein (upstream) and Pynthorwah (downstream). The river also sustains multiple downstream communities and ecosystems.

In this regard, attention is invited to O.A. No. 1271/2024 (*Shri Khroo L. Pariat versus State of Meghalaya & Ors.*) before the Hon'ble National Green Tribunal (NGT), pursuant to which a Joint Committee has been constituted vide Governor's Order dated 18.02.2026, wherein the Water Resources Department is a member, to verify the factual position and take appropriate remedial action. The Joint Committee has, inter alia, suggested that necessary scientific studies be undertaken in this regard.

Accordingly, it is requested that the National Institute of Hydrology (NIH) may kindly undertake the following:

1. A comprehensive assessment of anthropogenic sediment influx and siltation dynamics in Myntdu River, including the Jowai PHE Water Supply Reservoir
2. A study for the desilting of Myntdu River for the purpose of remediation and restoration of its capacity and protect water quality
3. A study for desiltation of the Jowai PHE Water Supply Reservoir to restore its capacity and protect water quality

Website - megwaterresources.gov.in

Ph.no. : 03643512293

P-1

It is requested that detailed technical proposal, including scope of work, methodology, timeline, and estimated cost, may kindly be submitted for undertaking the above study. In view of the importance of the Myntdu River as a vital source for drinking water, agriculture, and ecological balance in the region, the matter may kindly be accorded due priority.

Related documents and maps are attached.

Yours faithfully,

Chief Engineer (WR)
Water Resources Department
Meghalaya, Shillong.

Website - megwaterresources.gov.in

Ph.no. : 03643512293

P-2

KA JING AI JINGIARAP IA KI TRAI LYNGKHA (PYNTHOR NEIN) NA KA JING PYNJULOR KA MARIANG

Mynta ka sngl, ka 1st November 2024, ka M/s Dhar Construction company ka la wan ban ai jingiarap ia ki trai lyngkha jong ka (Pynthor Nein) na ka jing pynjulor jong ka mariang mynta u snem.

Ha kane ka jing ia kynduh lang, ki trai lyngkha ki la buh ruh katto katne ki jing kyrpad ha kaba u Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai u la mynjour.

1. Ki trai lyngkha ki la kyrpad ia ka PWD ban pynkhuid ia ki lyngkha jong ki ba la tap da ki maw bad ki shylap kiba sahteng kiba mih naka jing pyntrei ia u surok Jowai By-Pass na Tre-longriang sha Khlehtyrshi. Dei ban pyntrei ruh kat kum ka jing peit jong ki trai lyngkha bad ki nongrep ha ka rukom kaba biang.
2. La kyrpad ruh ba lada jia ba wan biang u slap ban pyndap ia ka liar Pamkam kaba ia dep pynkhuid, ka Office ka hap ban pynkhuid biang.
3. Ia ki nala bad ki ban kiba sahteng ba laid lynti ka um sha hali dei ban pynkhuid
4. Ki trai lyngkha ki la kyrpad ruh ia ka Office ba kan sngewbha ban lehba ia kine ki phang kiba la kdew haneng.

Ha kane ka jingialang ai jingiarap jong ka M/s Dhar Construction Company mynta ka sngl, ia la don lang ruh U H. Nengnong, Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai, O. Thubru, Assistant Executive Engineer P.W.D (Roads), National Highway Sub-Division, Jowai bad S. Challam, Junior Engineer P.W.D (Roads), National Highway Sub-Division, Jowai.

Ki nongloh jingiarap mynta ka sngi naka M/s Dhar Construction Company ki long kumne harum:-

Sl. No	Kyrteng ki nongloh jingiarap	Amount (₹)	Signature
1.	Smt. Nali Pakyutain	30,000.00	<i>Nali</i>
2.	Smt. Riina Chokom	30,000.00	<i>Riina</i>
3.	Smt. Kamsah Chhalam	30,000.00	<i>Schallam</i>
4.	(K). Smt. Bibian Pakyutain	10,000.00	<i>Bibian</i>
5.	Smt. Riya Rymbai	30,000.00	<i>R Rymbai</i>
6.	Smt. Isis Chhokom	10,000.00	<i>Isis Chhokom</i>
7.	Smt. Lasa Dkhar	30,000.00	<i>L. Dkhar</i>

8.	Smt. Husein Khayiam	30,000.00	<i>H. Khayiam</i>
9.	Smt. Original Pakyutain	10,000.00	<i>Original Pakyutain</i>
10.			
11.			

[Signature]
Site Manager
M/s Dhar Construction Company

Received
by: *[Signature]* 1/11/2024.
Smt. Kamiswan Pakyutain
Aiding President.
Tre Nali Bad ki Nongrep.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



5. In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules


(R. NANAIMALAI, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo: No. MSPCB/TB-30/VOL-I/2022/2023-2024/118-A

Dtd. Shillong, the 30th January, 2024.

Copy to:-

1. The Deputy Commissioner, West Jaintia Hills District for favour of information and necessary action.
2. The Chief Engineer, P.W.D (NH) Road., Shillong, East Khasi Hills District for favour of information and necessary action.


CHAIRMAN

Page 2 of 2

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya 'ARDEN'
Lumpynggad, Shillong 793014
Website: <http://megspcb.gov.in>

TOP PRIORITY

No. MPCB/TB-7(B)/VOL-1/2021/2024-202599 the Dated Shillong, the 25 June, 2024

To.
The Chief Engineer (NH).
Public Works Department (Roads)
Meghalaya, Shillong

Sub: DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974

Sir.

1. Whereas. Section 24 1(a) of the Water (Prevention & Control of Pollution) Act, 1974 prohibit the use of stream or well for disposal of polluting matter, etc "no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land":
2. Whereas. Section 24 1(b) of the Water (Prevention & Control of Pollution) Act. 1974 prohibit the use of stream or well for disposal of polluting matter. etc "no person shall knowingly cause or permit to enter into any stream any other matter which may tend. Either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences":
3. WHEREAS, Ministry of Environment. Forest and Climate Change has notified "Construction and Demolition Waste Management Rules. 2016" vide GSR 317(E); dated 29th March, 2016 henceforth known as the said rules: and
4. Whereas, as per Sub Rule (2) of Rule (5) of the Construction Waste & Demolition Rules, 2016 states that "The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority.
5. Whereas, observations made during the inspection of the Task Force of the Board on 27th May. 2024 regarding the Construction of Jowai-Bypass with pave shoulder connecting NH-40E and NII-44 by M/s Dhar Construction Company revealed that:
 - i. The river water exhibited noticeable turbidity with a murky appearance at Treiongriang. Myntdu Bridge, and Jowai-Dawki Road, indicating high levels of suspended solids. Excavated earth was dumped in many areas near River Myntdu. A visible layer of sediment was observed on the riverbed near the construction site.

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya 'ARDEN'
Lumphynggad, Shillong - 793014
Website: <http://megspcb.gov.in>

- ii. The inspection revealed inadequate sediment control measures along the construction site. Only a portion of 200 meters of sandbags were provided as sediment traps. Runoff pathways were observed leading directly from the construction site into the river.
- iii. Improper disposal of construction debris and waste was noted. Piles of waste materials were found near the riverbank.
- iv. Preliminary water samples were collected and tested for common pollutants. The tests revealed elevated levels of turbidity, suggesting contamination from construction activities.

Now, therefore, in exercise of the power conferred under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, it is hereby directed as following:

- i. Immediate Cease of Contaminating Activities: Halt construction activities that are directly causing pollution until appropriate measures are implemented.
- ii. Installation of Sediment Control Structures: Construct proper safety measures like retaining walls, drainage systems, and settling tanks to arrest landslides and runoff from the road-construction site along the banks of the Myntdu at Treiongriang, Myntdu Bridge. And Jowai-Dawki Road.
- iii. Proper Waste Management: Ensure proper disposal and management of construction waste away from the riverbank.
- iv. Furnish a copy of Muck disposal and management plan along with GPS maps etc. prepared under approved DPR of the project.
- V. Machinery Maintenance: Implement regular maintenance of construction machinery to prevent oil leaks and ensure machinery is parked on impermeable surfaces.
- vi. Training and Awareness: Conduct training sessions for construction workers on environmental protection practices and pollution control.
- vii. To ensure that the contractor do not flout environmental norms, since contract work has been awarded by your office.

An action taken report in this regard is to be submitted at the earliest.

R. NAINAMALLAL, IFS CHAIRMAN
Meghalaya State Pollution Control Board
Shillong

Memo no. MPCB/TB-7(B)/VOL-1/2021/2024-2025/49-A

Dated Shillong, the 25 June, 2024

Copy to:

1. The Deputy Commissioner, West Jaintia Hills District, Jowai for kind information and necessary action.

CHAIRMAN

MEGHALAYA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY
"Arden", Lumpyngngad, Shillong-793014
TEST REPORT

TC: 14699

Report No: WG/2026/164

Issue Date : 02.04.2026
Name of the Project : Water Quality
Sample matrix : Surface Water
Date of sample collection : 16.03.2026
Samples collected by : MSPCB
Date of sample receipt : 17.03.2026
Date of sample analysis : 17.03.2026 - 30.03.2026
Sample Registration No. : N/22-23/26
Sample plan reference : --
Report sent to (Name & Address) : Engineering Branch, MSPCB.
Deviation, if any : --
Method of sampling : IS-3025-Part I
Remarks : --

Sl. No	Parameter's Tested	Test Method: APHA 24 th Ed.	Limits		Sampling Code/Location	
			Primary Water Quality for Bathing as per MoEF Notification, 25 th Sept 2000	N/22/26 (Myntdu River at Mihmyntdu, WJHD)	N/23/26 (Tributary of Myntdu River at Mynkrem, WJHD)	
1.	pH	4500-H ⁺ B	6.5-8.5	6.8	7.1	
2.	Conductivity (µmho/cm)	2510 A	--	57.0	55.0	
3.	Turbidity (NTU)	2130 B	--	7.8	4.2	
4.	Total Suspended Solids (mg/l)	2540D	--	20.0	10.0	
5.	Total Dissolved Solids (mg/l)	2540C	--	34.0	28.0	
6.	Chloride (mg/l)	4500-Cl B	--	10.0	5.0	
7.	Total Hardness (mg/l)	2340 C	--	20.0	14.0	
8.	Alkalinity (mg/l)	2320 B	--	22.0	14.0	
9.	Nitrate-N (mg/l)	4500-NO ₃ D	--	2.6	1.1	
10.	Nitrite-N (mg/l)	4500NO ₂ -B	--	NIL	NIL	
11.	Fluoride (mg/l)	4500-F-D	--	0.08	0.04	
12.	Dissolved Oxygen (mg/l)	4500-O C	>5.0	6.6	6.8	
13.	Biochemical Oxygen Demand (mg/l)	IS-3025(P-44)	<3.0	2.8	1.8	
14.	Chemical Oxygen Demand (mg/l)	5220-C	--	9.0	5.0	
15.	Calcium as CaCO ₃ (mg/l)	3500-CaB	--	14.0	10.0	

Page 1 of 3

MEGHALAYA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY
"Arden", Lumpyngngad, Shillong-793014
TEST REPORT

TC: 14699

16.	Magnesium as MgCO ₃ (mg/l)	3500-MgB	--	6.0	4.0
17.	Potassium (mg/l)	3500-KB	--	2.5	1.1
18.	Sodium (mg/l)	3500-NaB	--	5.1	2.5
19.	Ammonia Nitrogen (mg/l)	4500-NH ₃ A&C	--	0.30	0.09
20.	Total Kjeldahl-N (mg/l)	4500-NH ₃ B, C, D & 4500-Norg B	--	0.30	0.12
21.	Phosphates (mg/l)	4500-P D	--	0.09	0.07
22.	Sulphates (mg/l)	4500-SO ₄ -2E	--	0.67	0.61
23.	Iron (mg/l)	3500-Fe B	--	0.29	0.28
24.	Total Coliform (MPN/100ml)	9221 B	--	1100	240
25.	Faecal Coliform (MPN/100ml)	9221 E	<2500	230	43
26.	Faecal streptococci (MPN/100ml)	9230 B	<500	79	17

*Not Prescribed/**BDL - Below Detectable Limit

Statement:

- The results are reported based on the materials received
- Sample will be discarded after one month from the date of issue of the report.
- The report shall not be reproduced except in full, without the written approval of the laboratory.

Dr. (Ms) Domyca Taring
Senior Scientific Assistant

Shri. Shaidornell Swer
Chief Scientist
(CEO of Laboratory)

End of Report

Page 2 of 3

MEGHALAYA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY
"Arden", Lumpyngngad, Shillong-793014
TEST REPORT

TC: 14699

Report No: WG/2026/169

Issue Date : 27.02.2026
Name of the Project : Water Quality
Sample matrix : Surface Water
Date of sample collection : 23.02.2026
Samples collected by : MSPCB
Date of sample receipt : 24.02.2026
Date of sample analysis : 24.02.2026 - 27.02.2026
Sample Registration No. : N/15-16/26
Sample plan reference : --
Report sent to (Name & Address) : Engineering Branch, MSPCB.
Deviation, if any : --
Method of sampling : IS-3025-Part I
Remarks : --

Sl. No	Parameter's Tested	Test Method: APHA 24 th Ed.	Limits		Sampling Code/Location	
			Primary Water Quality for Bathing as per MoEF Notification, 25 th Sept 2000	N/15/26 (Myntdu River at Mihmyntdu, WJHD)	N/16/26 (Tributary of Myntdu River at Mynkrem, WJHD)	
1.	pH	4500-H ⁺ B	6.5-8.5	6.9	6.8	
2.	Conductivity (µmho/cm)	2510 A	--	58.0	45.0	
3.	Turbidity (NTU)	2130 B	--	4.2	4.8	
4.	Total Suspended Solids (mg/l)	2540D	--	8.0	8.0	
5.	Total Dissolved Solids (mg/l)	2540C	--	40.0	31.0	
6.	Chloride (mg/l)	4500-Cl B	--	10.0	6.0	
7.	Total Hardness (mg/l)	2340 C	--	18.0	12.0	
8.	Alkalinity (mg/l)	2320 B	--	18.0	16.0	
9.	Nitrate-N (mg/l)	4500-NO ₃ D	--	1.4	1.3	
10.	Nitrite-N (mg/l)	4500NO ₂ -B	--	NIL	NIL	
11.	Fluoride (mg/l)	4500-F-D	--	0.06	0.05	
12.	Dissolved Oxygen (mg/l)	4500-O C	>5.0	7.4	7.6	
13.	Biochemical Oxygen Demand (mg/l)	IS-3025(P-44)	<3.0	2.2	1.8	
14.	Chemical Oxygen Demand (mg/l)	5220 C	--	6.0	5.0	
15.	Calcium as CaCO ₃ (mg/l)	3500-CaB	--	12.0	10.0	
16.	Magnesium as MgCO ₃ (mg/l)	3500-MgB	--	6.0	6.0	

Page 1 of 3

MEGHALAYA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY
"Arden", Lumpyngngad, Shillong-793014
TEST REPORT

TC: 14699

17.	Potassium (mg/l)	3500-KB	--	2.6	1.3
18.	Sodium (mg/l)	3500-NaB	--	5.2	2.6
19.	Ammonia Nitrogen (mg/l)	4500-NH ₃ A&C	--	0.20	0.18
20.	Total Kjeldahl-N (mg/l)	4500-NH ₃ B, C, D & 4500-Norg B	--	0.44	0.40
21.	Phosphates (mg/l)	4500-P D	--	0.07	0.05
22.	Sulphates (mg/l)	4500-SO ₄ -2E	--	0.59	2.08
23.	Iron (mg/l)	3500-Fe B	--	0.28	0.12
24.	Total Coliform (MPN/100ml)	9221 B	--	540	490
25.	Faecal Coliform (MPN/100ml)	9221 E	<2500	130	45
26.	Faecal streptococci (MPN/100ml)	9230 B	<500	39	11

*Not Prescribed/**BDL - Below Detectable Limit

Statement:

- The results are reported based on the materials received
- Sample will be discarded after one month from the date of issue of the report.
- The report shall not be reproduced except in full, without the written approval of the laboratory.


Dr. (Ms) Domyca Taring
Senior Scientific Assistant

Shri. Shaidornell Swer
Chief Scientist
(CEO of Laboratory)

End of Report

Page 2 of 3

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : <http://megspcb.gov.in> (157)


mspcb

No. MPCB/TB-86-2024/2024-2025/ 157

Dated Shillong, the 9th December, 2024

To,

The Secretary to the Government of Meghalaya,
Forest & Environment Department
Meghalaya, Shillong

Sub: Request to Declare the Stretch of Myntdu River from Jingkieng Myntdu up to PHE Drinking Water Supply Source as a Critical Catchment Area: regarding

Sir,

With reference to the above, I am writing to draw your kind attention to the urgent need to protect the stretch of the Myntdu River, spanning from Jingkieng Myntdu up to the Public Health Engineering (PHE) drinking water supply source. This section of the river is crucial for sustaining the water needs of Jowai Town and its surrounding areas, and it faces significant threats due to rapid urbanization.

Urban expansion in Jowai Town has led to increasing encroachments, pollution, and degradation of the Myntdu River's catchment area. These changes jeopardize the river's health, affect water quality, and pose a direct risk to the PHE drinking water source, which serves a large population.

Given the critical importance of this river stretch for the community and environment, I respectfully urge the Government of Meghalaya to declare this area as a "Critical Catchment Area" as per Meghalaya Protection of Catchment Areas Act, 1990. Such a designation would help in:

1. Ensuring stricter regulations to protect the river from further degradation.
2. Implementing conservation measures to restore its ecological balance.
3. Safeguarding the drinking water supply for current and future generations.

Additionally, I wish to inform you that a case concerning the Myntdu River is currently pending in the Hon'ble National Green Tribunal (Eastern Zone) under Original Application No. 1271/2024. This ongoing litigation highlights the gravity of the situation and underscores the urgent need for proactive measures.

Given the seriousness of the matter I would like to kindly request for prompt action to protect this vital natural resource which in turn will greatly contribute to the preservation of the environment and the well-being of the residents of Jowai Town.

This is for favour of your kind information and needful

Yours faithfully

(Dr. G.H. CHYRMANG, MFS)
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Contact details: Email: remedy@spcb-meg.gov.in / megspcb@megspcb.gov.in; Telephone Number: Chairman-0364-2521217; Member Secretary-2522802; Shillong-793014; Engineering-2525113; Legal-2521184; Shillong-793014; Administration-2520073; Accounts-2522124; Telex-2521764

ANNEXURE-VIII

GOVERNMENT OF MEGHALAYA
FOREST AND ENVIRONMENT DEPARTMENTNOTIFICATION

No. FOR/CC/29/2019/Pt/688.

Dated Shillong the 25th August 2023

Whereas. Meghalaya's natural heritage encompasses its sacred groves, captivating caves, ancient living root bridges, majestic waterfalls, serene lakes and rivers which add to the state's charm and ecological significance and not only offer breath-taking views and vistas for tourists and visitors but also provide essential resources for the local communities:

And, whereas, preserving and conserving this natural heritage is crucial for maintaining the ecological balance and sustaining the unique ecosystems and species found within the state and also to support and sustain nature based tourism in the State:

And. whereas, waterbodies are vital components of our planet's ecosystems and play a fundamental role in the water cycle, supporting diverse species, providing resources for human societies and offering recreational and aesthetic value:

And, whereas, many waterbodies in Meghalaya are threatened by discharge of untreated domestic and industrial effluents, use of chemical fertilizers and pesticides in catchment, disposal of solid waste. Construction of buildings and other structures in close vicinity of their banks resulting in loss of biodiversity and disruption in flow of ecosystem services from the waterbodies:

And whereas threats to waterbodies have drawn attention of Hon'ble High Court of Meghalaya a in proceedings held before them in Public Interest Litigation No. 10 of 2019 In Re.: Cleanliness of Umiam Lake vs State of Meghalaya:

And, whereas, the Hon'ble High Court of Meghalaya in a series of orders passed in the said Public Interest Litigation has directed the Government of Meghalaya to inter-alia formulate comprehensive guidelines for conservation and protection of waterbodies in Meghalaya:

Now, therefore, in compliance of directions issued by the Hon'ble High Court of Meghalaya and in supersession of the Meghalaya Waterbodies (Preservation and Conservation) Guidelines. 2023 notified by the Government of Meghalaya vide Notification No. FOR.CC/29/2019/P/637 dated 18th July 2023. The Government of Meghalaya makes the following guidelines for conservation and protection of water bodies, namely:-

1. Short title, extent and commencement.

- (1) These guidelines may be called the Meghalaya Waterbodies (Conservation and Protection) Guidelines, 2023,
- (2) These guidelines shall extend to the whole of Meghalaya.
- (3) These guidelines shall come into force on the date of their publication in Meghalaya Gazette.

2. Definitions.- (1) In these guidelines, unless the context otherwise requires,-

- (a) Government' means State Government of Meghalaya:
- (b) 'prescribed' means prescribed by the Government by a Notification published in the Meghalaya Gazette:
- (C) 'regulated zone' means individual plots of land located in immediate vicinity of the no-construction zone where construction of building and other structures shall be regulated in the manner provided in paragraph 5 of these guidelines:
- (d) urban areas' means cantonments, census towns, master plan areas. municipal areas. scheme areas. district headquarters towns and such other areas as may be prescribed:
- (e) 'waterbody' means a certain clearly distinguishable part of surface water, such as a lake, a pond. a stream, a river or a part of a stream or a river. but does not include paddy fields, irrigation canals, human made water bodies specifically constructed for aquaculture, seasonal rivers and streams or parts thereof where the entire bed remained dry for a period not less than 240 days during each of the past ten calendar years and also the ponds, water tanks and lakes where the entire bed remained dry for a period not less than 240 days during each of the past ten calendar years;
- (f) waterbody setback' means an area located in immediate vicinity of the mean high flood level of a water body observed in the past ten years where no new construction of permanent nature except the structures and activities specified in paragraph 4 shall be permitted:

(2) The words and expressions used in these guidelines and not defined but defined in the Environment (Protection) Act. 1986 (No. 29 of 1986): the Wetlands (Conservation and Management) Rules. 2017(Published in the Gazette of India: Extraordinary vide G.S.R. 1203 (E) dated 26.09.2017) and the Meghalaya Building Bye-Laws. 2021 (Published in the Gazette of Meghalaya vide Notification No. UAU.73/2016 Pt 402 dated 09.03.2021) shall have the meaning assigned to them in the afore-mentioned Act. Rules and Bye-Laws.

3. **Activities prohibited in waterbodies.** The following activities shall be prohibited in waterbodies. namely:-

- (a) Conversion for any other purpose including encroachment of any kind:
- (b) Setting up of any industry or expansion of existing industries:
- (c) Manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016: hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture. Use. Import. Export and Storage of Hazardous Microorganisms Genetically Engineered Organisms or Cells. 1989 or the Hazardous Waste (Management. Handling and Tran boundary Movement Rules. 2008: electronic waste covered under the E-Waste (Management) Rules. 2016;
- (d) dumping of solid waste and bio-medical waste:

(e) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements.

4. **Activities permitted in waterbody setback.** - (1) the following activities and structures shall only be permitted in the waterbody setback, namely:-

(a) Construction of boat jetties:

Provided use of cheap quality plastic materials, as specified by the Meghalaya State Pollution Control Board, which results in discharge of any harmful chemical substance or micro-plastic particles in the water body shall be prohibited in construction of boat jetties:

(b) Erection of boundary pillars:

(c) Perimeter fencing of a nature which does not hinder in any manner free flow of rain water to or from the waterbody;

(d) Bank stabilization activities including construction of embankment and retaining wall:

(e) Construction of jack wells. Pump-house and such other similar structures required for drawl of water from the waterbody:

(f) construction of dam, weir and hydro power plant:

(g) construction of footpath for public use:

(h) construction of unmetalled approach roads to extract sand, boulder and other minerals as per a valid licence or permit issued by the concerned competent authority:

(i) temporary storage of sand, boulder and other minor mineral extracted from the waterbody as per a valid licence or permit issued by the concerned competent authority:

(j) repair of existing buildings and other structures:

(k) Erection of tents and semi-permanent rain shelters, gazebos and structures required to store tools. Equipments and machineries required for water sports activities in the waterbody:

Provided that all such structures shall be made up of bamboo, wood, thatch and such other renewable wood products without using cement and steel:

(l) temporary campsites. Parks. gardens and playgrounds: and

(m) planting of trees, shrubs and other landscaping activities.

(2) The structures constructed in the waterbody setback shall have design features and colour scheme which blend with the surrounding landscape.

5. **Afforestation of waterbody setback.**-To prevent soil erosion and to enhance aesthetic beauty. Dense plantation of native species shall be undertaken in the waterbody setback.

6. **Construction Activities and Extent of waterbody setback.**- Extent of waterbody setback shall not be less than the same specified in column 3 of the Tables given in Appendix I - IV to these guidelines.

7. **Regulation of activities in regulated zone.**- (1) Plot coverage. Floor area ratio, number of floors and heights of buildings constructed in regulated zone shall not be more than the same specified in the Tables given in Appendix I-IV to these guidelines.

(2) All the buildings and structures located in the regulated zone shall install appropriate facilities to ensure that no untreated solid or liquid waste is discharged into the waterbody.

(3) In the buildings located in the regulated zone. septic tank, sewage treatment plant and effluent treatment plant shall be located from the waterbody setback at a minimum distance of 6 meter or half the depth of the plot, whichever is higher:

Provided that in the areas having steep slope where middle of the plot from the waterbody setback falls in the floor other than the ground floor. Septic tank, sewage treatment plant, and effluent treatment plant shall be located at a minimum distance of 6 meter or three-fourth of the depth of the ground floor. Whichever is higher.

8. **Prohibition on the use of pesticides and chemical fertilizers.** Pesticides and chemical fertilisers of such nature as may be prescribed shall not be used in the waterbody setback, regulated zone and such other areas located in vicinity of the regulated zone as may be prescribed.

9. **Restriction on installation of hoardings, billboards, signage and certain built forms.** Hoardings, Billboards, signage and built forms of such size and such other specifications as may be prescribed shall not be installed in waterbody setback, regulated zone and such other areas located in vicinity of the regulated zone as may be prescribed to ensure unhindered view of waterbodies.

10. **Implementation mechanism.**- (1) In the areas where provisions of the Meghalaya Building Bye-Laws, 2021 extend, authorities responsible for implementation of these Bye-Laws shall be responsible for implementation of these guidelines.

(2) In the areas where provisions of the Meghalaya Building Bye-Laws, 2021 do not extend, these guidelines shall be implemented by such authorities in such manner as may be prescribed.

(3) Construction activities, including works in progress of buildings granted permission under Meghalaya Building Bye-Laws, 2021 shall not come under the purview of these guidelines.

11. **Monitoring Committee.** (1) A Monitoring Committee under Chairmanship of Chief Secretary will be constituted to monitor implementation of these guidelines.

(2) The Monitoring Committee shall meet at least once every three months.

12. **Guidelines not in derogation of any other law.** The provisions of these guidelines shall be in addition to and not in derogation of the provisions of any other law for the time being in force.

(Sd/- D.P. Wahlang, IAS)
Chief Secretary
Government of Meghalaya
Shillong

Memo no. FOR.CC/29/2019/Pt/688

Dated Shillong the 25th August 2023.

Copy forwarded to:

1. PS to the Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. PS to the Chief Secretary to the Government of Meghalaya, with a request to bring to the kind information of the Chief Secretary.
3. PA to the Additional Chief Secretary to the Government of Meghalaya. Home (Police)/Water Resources Departments with a request to bring to the kind information of the Additional Chief Secretary
4. PA to the Commissioner & Secretary to the Government of Meghalaya. Forest & Environment/Public Health Engineering Urban Affairs/Planning/Finance/Soil and Water Conservation Departments with a request to bring to the kind information of the Commissioner & Secretary.
5. The Secretary to the Government of Meghalaya, Forest & Environment Water Resources Departments for information.
6. The Principal Chief Conservator of Forest & HoFF. Forest & Environment Department. Meghalaya a. Shillong.
- 7 The Chairman. Meghalaya State Pollution Board. Shillong.
8. The Member Secretary. Meghalaya State Pollution Board. Shillong.
9. The Deputy Commissioner. East Khasi Hills District. Shillong for information and necessary action
10. The Director Urban Affairs Department, Meghalaya. Shillong.
11. The Director Soil & Water Conservation Department. Meghalaya, Shillong.
12. The Director of Printing & Stationery. Meghalaya, Shillong for publication in the Meghalaya a Gazette.
13. The Chief Engineer Public Health Engineering Department Meghalaya. Shillong.
14. The Chief Engineer (Environment & Sanitation) PHED. Meghalaya. Shillong.

APPENDIX-2

Table 2: SITING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES IN AREAS OTHER THAN URBAN AREAS

SI. No.	Width of Riverine Waterbody	Size of Adjoining Plot	Extent of Waterbody Setback	Parameters for Regulated Zone				
				Maximum Plot Coverage	Maximum F.A.R.	Maximum Number of Floors	Maximum building height	Type of Building
1.	Up to 4m	Any size	10m	50%	1.00	2	7.6 m from any part of ground level 8.2 m from any part of ground level	Residential Non-Residential
2.	More than 4m	Up to 500 sqm	15m	50%	1.0	2	7.6 m from any part of ground level 8.2 m from any part of ground level	Residential Non-Residential
		500-700 sqm	25m	40%	0.8	2	7.6 m from any part of ground level 8.2 m from any part of ground level	Residential Non-Residential
		Beyond 700 sqm	50m	40%	0.8	2	7.6 m from any part of ground level 8.2 m from any part of ground level	Residential Non-Residential

APPENDIX-3

Table 3: SITING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES IN URBAN AREAS OTHER THAN MUNICIPAL AREAS AND CANTONMENTS

SI. No.	Width of Riverine Waterbody	Extent of Waterbody Setback	Parameters for Regulated Zone				
			Maximum Plot Coverage	Maximum F.A.R.	Maximum Number of Floors	Maximum building height	Type of Building
1.	Up to 3 m	5 m	As per the Meghalaya Building Bye-Laws, 2021				
2.	More than 3 m	10 m	As per the Meghalaya Building Bye-Laws, 2021				

APPENDIX-4

Table 4: SITING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES IN CANTONMENTS AND MUNICIPAL AREAS

SI. No.	Width of Riverine Waterbody	Extent of Waterbody Setback	Parameters for Regulated Zone				
			Maximum Plot Coverage	Maximum F.A.R.	Maximum Number of Floors	Maximum building height	Type of Building
1.	Up to 3 m	3 m	As per the Meghalaya Building Bye-Laws, 2021				
2.	More than 3 m	6 m	As per the Meghalaya Building Bye-Laws, 2021				

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GOVERNMENT OF MEGHALAYA
FOREST AND ENVIRONMENT DEPARTMENT

NOTIFICATION

No. FOR/CC/29/2019/1140

Dated Shillong, the 13th February, 2024

Whereas, in compliance of directions issued by the Hon'ble High Court of Meghalaya in proceedings held before them in Public Interest Litigation No. 10 of 2019 In Re.: Cleanliness of Umiam Lake vs State of Meghalaya, the Government of Meghalaya made the Meghalaya Waterbodies (Preservation and Conservation) Guidelines, 2023 vide Notification No. FOR/CC/29/2019/Pt/688 dated 18th July, 2023;

And whereas, the Hon'ble High Court of Meghalaya in proceedings held before them in the said Public Interest Litigation on 19th October, 2023 noted that the said guidelines contain obvious mistakes which need to be corrected;

And whereas, the Hon'ble High Court of Meghalaya in the said proceedings directed that the said guidelines shall be corrected, modified, revisited and republished;

And whereas, the Hon'ble High Court of Meghalaya in the said proceedings also directed that the concerns indicated by the Respondent No.6 in the said Public Interest Litigation must be addressed both to ensure that the aesthetics around a waterbody and natural beauty are not compromised in the name of development or only for the purpose of allowing private construction to come up;

And whereas, the said guidelines were revisited by an Expert Committee consisting of, among others, Respondent No.6 in the said Public Interest Litigation

Now therefore in compliance of the directions issued by the Hon'ble High Court of Meghalaya and on recommendation of the said Expert Committee, the Government of Meghalaya hereby makes the following guidelines to amend the Meghalaya Waterbodies (Preservation and Conservation) Guidelines, 2023, namely:-

1. Short title, extent and commencement. (1) These guidelines may be called the Meghalaya Waterbodies (Conservation and Protection) Amendment Guidelines, 2023.

(2) These guidelines shall extend to the whole of Meghalaya.

(3) The guidelines shall come into force on the date of their publication in Meghalaya Gazette.

Amendment of clause (c) in paragraph 2. In the Meghalaya Waterbodies (Conservation and Protection) Guidelines, 2023 (hereinafter referred to as the "principal guidelines"), in clause (c) in paragraph 2, the words and figure "no-construction zone" and "paragraph 5" shall respectively be substituted by the words and figure "waterbody setback" and "paragraph 7".

2. Insertion of a sub-paragraph in paragraph 7. In the principal guidelines, in paragraph 7, after sub-paragraph (1), the following sub-paragraph shall be inserted, namely: -

“(1A) Width of regulated zone for a waterbody shall be four times the width of waterbody setback for such waterbody applicable for water bodies mentioned in Appendix 1 and Appendix 2 only.

Provided that in the cases where a part of the regulated zone of a waterbody falls outside its catchment area, extent of the regulated zone at such locations shall be limited to catchment area of such waterbody.”

3. **Merging of Appendix 3 and Appendix 4**, which will now read as Appendix 3 in para 7.

4. **Substitution of paragraph 9**. In the principal guidelines, paragraph 9 shall be substituted by the following paragraph, namely: -

“9. **Restriction on installation or construction of hoarding, billboards, signages, buildings and certain other built forms to protect and maintain strategic scenic Vistas**. Notwithstanding anything contained in these Guidelines, hoardings, billboards, signages, buildings and built forms of such size and other specifications, as may be prescribed, shall not be installed or constructed in waterbody setback, regulated zone and such other areas located in vicinity of regulated zone, as may be prescribed, to protect and maintain strategic scenic Vistas by ensuring unhindered view of waterbodies from the nearby roads, highways and other viewpoints.”

Sd/-
(D.P. Wahlang, IAS)
 Chief Secretary
 Government of Meghalaya

Memo No. FOR.CC/29/2019/1140-A

Dated Shillong the 13th February, 2024.

Copy forwarded to:

1. PS to the Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. PS to the Chief Secretary to the Government of Meghalaya, with a request to bring to the kind information of the Chief Secretary.
3. PA to the Additional Chief Secretary to the Government of Meghalaya, Home (Police)/Water Resources Departments with a request to bring to the kind information of the Additional Chief Secretary.
4. PA to the Commissioner & Secretary to the Government of Meghalaya, Forest & Environment/ Public Health Engineering/Urban Affairs/Planning/Finance/Soil and Water Conservation Departments with a request to bring to the kind information of the Commissioner & Secretary.
5. The Secretary to the Government of Meghalaya, Forest & Environment/Water Resources Departments for information.
6. The Principal Chief Conservator of Forest & HoFF, Forest & Environment Department, Meghalaya, Shillong.
7. The Chairman, Meghalaya State Pollution Board, Shillong.
8. The Member Secretary, Meghalaya State Pollution Board, Shillong.
9. The Deputy Commissioner, East Khasi Hills District, Shillong for information and necessary action.
10. The Director Urban Affairs Department, Meghalaya, Shillong.
11. The Director Soil & Water Conservation Department, Meghalaya, Shillong.
12. The Director of Printing & Stationery, Meghalaya, Shillong for publication in the Meghalaya Gazette.
13. The Chief Engineer Public Health Engineering Department Meghalaya, Shillong.

APPENDIX – 3.

Table: 3. SITTING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES WITHIN URBAN AREAS

Sl.No.	Width of Riverine Body	Extent of Waterbody Setback	Parameters for Regulatee Zone			
			Maximum Plot Coverage	Maximum F.A.R	Maximum Number of Floors	Maximum building height
1.	Up to 3 m	3 m	As per the Meghalaya Building Bye-Laws, 2021			
2.	More than 3 m	6 m	As per the Meghalaya Building Bye-Laws, 2021			

GOVERNMENT OF MEGHALAYA
FOREST AND ENVIRONMENT DEPARTMENT

ORDERS

No. FOR/CC/29/2019/Pt- I/7.

Dated Shillong the 5th March, 2024.

Whereas, the Hon'ble High Court has closed the PIL No.10 of 2019 in the matter In Re Cleanliness of Umiam Lake Vrs State of Meghalaya vide order dated 19.02.2024.

And, whereas, PIL No.10 of 2019 has been disposed of with the following guidelines, which shall be followed by all concerned in letter and spirit without any deviation and which are reproduced herewith for kind perusal and necessary action:

- i) If any public property is identified / retrieved on the orders / intervention of this court, a permanent steel display board with bar code & case number must be displayed at vantage points at the said site;
- ii) Such identified places should be displayed at all relevant Government websites, so as to prevent others to deal with the public property;
- iii) Hawking and parking must not be allowed at such regained public sites except in accordance with law;
- iv) No permission should be given to use the site as Auto / Taxi stand, causing hindrance to the general public or traffic at large except authorised;
- v) No one has right to put up temporary or permanent structures either in the site or on pavements / footpaths, if any, without any permission of the concerned authorities. If there is any unauthorized construction thereon, the authorities must take a rapid action to dismantle the same;
- vi) If there is any failure on the part of the Officials, who are responsible to follow the above guidelines, departmental action can be initiated against them and their dereliction can be entered in their Service Registers so as to deprive their promotion

The above directions may be strictly enforced and followed and brought to the notice for all subordinate officials and organizations/Boards/Agencies, etc for necessary strict compliance.

Sd/-(Pravin Bakshi IAS)
Commissioner & Secretary to the Government of Meghalaya
Forest & Environment Department
Shillong.

Memo No. FOR/CC/29/2019/Pt-I/7-A.

Dated Shillong the 5th March, 2024.

Copy forwarded to:

1. PS to the Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. PS to the Chief Secretary to the Government of Meghalaya, with a request to bring to the kind information of the Chief Secretary.
3. PA to the Additional Chief Secretary to the Government of Meghalaya, Home (Police)/Water Resources Departments with a request to bring to the kind information of the Additional Chief Secretary.
4. PA to the Commissioner & Secretary to the Government of Meghalaya, Forest & Environment/ Public Health Engineering/Urban Affairs/Planning/Finance/Power/PWD/ Soil and Water Conservation Departments with a request to bring to the kind information of the Commissioner & Secretary.
5. The Chairman-cum-Managing Director, MeECL, Shillong.
6. The Secretary to the Government of Meghalaya, Forest & Environment/Water Resources Departments.
7. The Principal Chief Conservator of Forest & HoFF, Forest & Environment Department, Meghalaya, Shillong.
8. The Chairman, Meghalaya State Pollution Board, Shillong.
9. The Member Secretary, Meghalaya State Pollution Board, Shillong.
10. The Deputy Commissioner, East Khasi Hills/Ri Bhoi District, Shillong for information and necessary action.
11. The Superintendent of Police, East Khasi Hills/Ri Bhoi District, Shillong for information and necessary action.
12. The Director Urban Affairs Department, Meghalaya, Shillong.
13. The Director Soil & Water Conservation Department, Meghalaya, Shillong.
14. The Director MePGCL/MePTCL/MePDCL, Shillong.
15. The Chief Engineer Public Health Engineering Department Meghalaya, Shillong.
16. The Chief Engineer (Environment & Sanitation) PHED, Meghalaya, Shillong.
17. The Chief Engineer, PWD (Roads) Shillong.
18. The Chief Executive Officer, Smart City Project/Shillong Municipal Board, Shillong for information and necessary action.
19. The Chief Conservator of Forests (Social Forestry & Environment), Meghalaya, Shillong.

ANNEXURE-XII

GOVERNMENT OF MEGHALAYA
OFFICE OF THE CHIEF ENGINEER (NATIONAL HIGHWAYS) P.W.D (ROADS)
CENTRAL ROADS BRANCH:: MEGHALAYA,SHILLONG

Email Address: cenhpwd@gmail.com

Dated Shillong the 21" April, 2026

No.PW/CE/NH/43/2021/92

To.

The Executive Engineer P.W.D (Roads) Jowai Central Division, Jowai

Sub: Slope Stabilization on Jowai - Bypass

This is to inform you that the geotextiles nets are readily available with the Executive Engineer, PWD (Roads) National Highway Division, Shillong. In this connection, you are directed to contact the said Engineer immediately and to obtain the nets from them to enable you to use for slope stabilization in Jowai Bypass road project.

This is for your information and necessary action.

(H. Kharlukhi)
Chief Engineer (NH) PWD (Roads)
Meghalaya, Shillong

Dated Shillong the 21" April, 2026

Memo. No.PW/CE/NH/43/2021/92-A

Copy to:

1. The Superintending Engineer, PWD (Roads) National Highway Circle, Shillong/Jowai Circle, Jowai for information and necessary action.
2. The Executive Engineer, PWD (Roads) National Highway Division, Shillong for information and necessary action.

Chief Engineer (NH) PWD (Roads)
Meghalaya, Shillong

(S) 20

GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER, P.W.D. (ROADS)
JOWAI CENTRAL DIVISION, JOWAI.

No.EE(C)/TB/EST/Pt-III/274/2025/4426

Dated Jowai the 27/3/2026.

To,

The Divisional Forest Officer
 Social Forestry
 West Jaintia Hills District, Jowai.

Subject: - Construction of Jowai-Bypass with pave shoulder connecting NH-40E at km 214.00 and NH-44E at km 58.210 including construction of Bridges (Total Length=5.915km) in the state of Meghalaya. (Job No.44E/MG/2020-21/165). (Prayer for arranging of Trees Sapling).


Sir/Madam,

With reference to the subject cited above, I am please to inform you that the office of the undersigned will need trees sapling which will be planted along the alignment and Right Of Way of the ongoing construction Jowai-Bypass for the year 2026.

Therefore, I request your good office to kindly supply the office of the undersigned around 700(Seven hundred) nos. of sapling (i.e trees that prevent landslips and sliding), so as to enable us to plant at the ongoing construction Road in the month of April/May 2026.

Your kind action is highly appreciated.


Yours Faithfully


 (Shri. O. Thubru)
 Executive Engineer P.W.D (Roads)
 Jowai Central Division, Jowai

Memo No.EE(C)/TB/EST/Pt-III/274/2025/4427-28 Dated Jowai the 27/3/2026.

Copy to:

1. The Meghalaya Sate Pollution Control Board Forests and Environment Department, Government of Meghalaya."ARDEN" Lumpyangad' Shillong-793014.
Email:memsecy:spcb-meg@gov.in, megspcb@rediffmail.com for favour of information.
2. The Assistant Executive Engineer P.W.D (Roads) NH Sub-Division Jowai for your information and necessary action.


 Executive Engineer P.W.D (Roads)
 Jowai Central Division, Jowai

O.A No. 1271/2024 Shri Khroo L Pariat. Vs. State of Meghalaya & Ors.

amit singh <semasingh.office@gmail.com>

Fri, Apr 24, 2026 at 6:51 PM

To: Srishti Agnihotri <srishtiagnihotriofficial@gmail.com>, sujitdey.dey31@gmai.com, Vikash Kumar <vikashkalp@gmail.com>, "thakursumit79@gmail.com" <thakursumit79@gmail.com>, Henry Ahanthem <ahanthemhenry@gmail.com>, anujkrsharma02@gmail.com, jaiswalgroup05@gmail.com, "CEO123JMB@gmail.com" <ceo123jmb@gmail.com>, jhadcjowai@gmail.com

Dear Sir,/Madam

Kindly Find attached scanned copy of Affidavit being e- filed on behalf of Respondent No. 5, Meghalaya State Pollution Control Board. which is being served in advance copy as proof of service.

Thanking you.

Best Regards,
Ms. K. Enatoli Sema Adv.

(Clerk)
Rahul 7503630697

--
Office of Mr Amit Kumar Singh & Ms.K.Enatoli Sema,
Advocates-on-Record,
House No.60,
High Court Judges Colony,
H.G-03,
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